

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-108
IB-791/ND/2020
New Petition

IN THE MATTER OF:

SHRI RIZWAN KHALEE

Vs.

SPICEJET LIMITED

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 24.09.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Vivek Malik, Mr. Vivek Sinha & Mr. Kartike Jain

For the Respondent

:

ORDER

In course of hearing, it has come to our notice that in part-IV of the application, the petitioner has mentioned the amount which is due and payable till 31.12.2016, therefore, petitioner seeks time to convince us on the point of limitation, whether the date of limitation can be extended on the basis of NOC issued by the respondent/Corporate Debtor or not, on the next date of hearing.

List the case on 13.10.2020.



(K.K. VOHRA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)